

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

Item No. 111  
251/252/ND/2020

**IN THE MATTER OF:**  
Argosy Overseas Pvt. Ltd.

...APPELLANT

Vs.

ROC NCT of Delhi & Haryana

...RESPONDENT

**Section**  
Under Section 252

Order delivered on 24.08.2020  
(Virtual Hearing)

**Coram:**  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:Mr. Narender Thakur, CS  
Mr. Lokesh Kumar and Mr.  
Prashant Badola, Advocate  
:Mrs. Sweety Kumar, AROC  
:Mr. Manas, Advocate for Ms.  
Easha Kadian, St. counsel

For the ROC

For the Income Tax Department

**ORDER**

Heard the submissions made by the Learned Counsel for the appellant and proxy counsel for the Income Tax Department and also AROC. The Counsel for the appellant has submitted that necessary affidavit-cum-under taking accompanied by latest tax returns have been filed. AROC has submitted that they have filed their report and they have no objection in reviving the company. Having heard the submissions made by the counsel presents for virtual hearing. The order in this matter is reserved.

-sd-

(V.K. Subburaj)  
Member (T)

-sd-

(P.S.N. Prasad)  
Member (J)

(Annu)